

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 36752/2014  
(Arising out of impugned final judgment and order dated 23/04/2012  
in RFA No. 796/2002 passed by the High Court of Punjab & Haryana at  
Chandigarh)

LAKHMI CHAND (D) THROUGH . LR'S AND ORS	Petitioner(s)
VERSUS	
HARYANA STATE AND ANR (with office report)	Respondent(s)

WITH SLP(C) No. 11340/2015  
(With appln.(s) for c/delay in filing substitution, substitution,  
and Office Report)  
S.L.P.(C)...CC No. 7939/2015  
(With appln.(s) for c/delay in filing substitution, substitution,  
permission to file SLP and Office Report)  
SLP(C) No. 23974/2015  
(With appln.(s) for c/delay in filing substitution, substitution,  
exemption from filing O.T. and Office Report)

Date : 31/08/2015 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE FAKKIR MOHAMED IBRAHIM KALIFULLA  
HON'BLE MR. JUSTICE UDAY UMESH LALIT

For Petitioner(s)	Mr. Siddharth Mittal,Adv. Mr. Surender Singh,Adv. Ms. Usha Nandini. V,Adv.  Mr. Gagan Gupta,Adv.  Mr. Ambrish Kumar,Adv.  Mr. Anil Mittal,Adv. Mr. V. Sushant Gupta,Adv. For Dr. Kailash Chand,Adv.
For Respondent(s)	Mr. Shekhar Raj Sharma,Adv. Mr. Sanjay Kumar Visen,Adv.

UPON hearing the counsel the Court made the following  
O R D E R

List these matters after service of notice is complete.

(NARENDRA PRASAD)  
COURT MASTER

(SHARDA KAPOOR)  
COURT MASTER